

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAP OIL LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Map Oil LLP
2.	Date of incorporation of corporate debtor	08-01-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, under the LLP Act, 2008.
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	LLPIN:AAF-4591
5.	Address of the registered office and principal office (if any) of corporate debtor	10 TH Floor,D Block, Ganesh Meridian, Opp. Gujarat High Court, S.G. Highway Ahmedabad,Gandhinagar-380061
6.	Insolvency commencement date in respect of corporate debtor	26-04-2022 (Order uploaded on NCLT website on 28-04-2022)
7.	Estimated date of closure of insolvency resolution process	23-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Dhaval Jitendrakumar Mistry Reg No- IBBI/PA-001/IP-P-01853/2019-2020/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: CIRP.MAPOILLP@GMAIL.COM
11.	Last date for submission of claims	13-05-2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Map Oil LLP on 26-04-2022 (Order uploaded on NCLT website on 28-04-2022)

The creditors of Map Oil LLP are hereby called upon to submit their claims with proof on or before 13-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30-04-2022
Place: Ahmedabad

Dhaval Jitendrakumar Mistry
Interim Resolution Professional
Reg No: IBBI/PA-001/IP-P-01853/2019-2020/12849

